

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 9/82-ALC4/2007 **MEETING DATE** : 03.07.2007

1	Case No.: 12/28/83-ALC1/2006	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/83/050/00617/AM07/	RLA File :05/24/040/00400/AM07/	Lic.No/Date:0510189882 31.08.2006	Defer Date:
	Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Pravastatin Sodium under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/171/2006-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export Product: Pravastatin Sodium-----1Kg. Import items: 1. Compactin-----1.47Kg/Kg. 2. Anti Form SAG-71-----0.05Kg/Kg. 3. Acetonitrile-----7.17Kg/Kg. 4. Acetone-----3.92Kg/Kg 5. Activated Carbon-----0.100Kg/Kg. 6. Methanol-----1.05Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.			

2	Case No.: 23/26/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/83/050/00638/AM07/	RLA File :05/24/040/00456/AM07/	Lic.No/Date:0510190275 05.09.2006	Defer Date:

Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Amoxycillin Oral Suspension BP/USP under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/29/2007-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less.

Export product:

Amoxycillin Oral Suspension BP/USP

Each 5ml containing Amoxycillin Trihydrate

Equivalent to Amoxycillin 125mg. 100ml bottle

Import items:

Amoxycillin Trihydrate-----3012.83mg/bottle of 100ml.

OR

Its relevant raw material as per revised SION at Sl.No.A-58 on pro-rata basis.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.

3	Case No.:2/43/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/83/050/00875/AM07/	RLA File :09/24/040/00206/AM07/	Lic.No/Date:0910028138 07.11.2006	Defer Date:31.07.2007
	Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Mebeverine HCL Powder under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

4	Case No.:37/36/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/83/050/00874/AM07/	RLA File :09/24/040/00307/AM07/	Lic.No/Date:0910028137 07.11.2006	Defer Date:31.07.2007

Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Lamotrigine under para 4.7 of HBP.

The Committee decided to forward complete set of application to the Technical Authority for their comments. The case was accordingly deferred for four weeks.

5	Case No.: 1/9/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/82/050/01524/AM07/	RLA File :22/21/040/00119/AM06/	Lic.No/Date:2210006342 03.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda for ratification of Norms for the export product Ampicillin Trihydrate (Pen G Route) under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at SI.No.A-69 published vide Public Notice No.2 dated 19.04.2007. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

6	Case No.: 2/9/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/82/050/01549/AM07/	RLA File :22/21/040/00064/AM06/	Lic.No/Date:2210006365 10.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda for ratification of Norms for the export product Ampicillin Trihydrate (Pen G Route) under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at SI.No.A-69 published vide Public Notice No.2 dated 19.04.2007. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

7	Case No.: 3/9/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/82/050/01576/AM07/	RLA File :22/21/040/00086/AM06/	Lic.No/Date:2210006395 16.01.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU
2. Penicillin G Amidase (Enzyme)-----0.732gm
3. Methylene chloride----0.407kg
4. Acetone-----0.1254kg
5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

- 5.a) O-chloro Benzaldehyde-----0.5034kg
- b) Hydroxy Amine Sulphate-----0.3192kg
- c) Methyl Acetoacetate-----0.410kg
- d) Chloroform-----0.270kg
- e) Methylene chloride-----0.0542kg
6. Methylene Chloride/Ethyl Acetate-----0.620kg
7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

8	Case No.:44/9/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01577/AM07/	RLA File :22/21/040/00088/AM06/	Lic.No/Date:2210006396 16.01.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

9	Case No.:21/9/82-ALC4/2007	Party Name:DSM ANTI-INFECTIVES INDIA LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01875/AM07/	RLA File :22/21/042/00079/AM05/	Lic.No/Date:2210006458 02.02.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium (6APA Route) under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodlum from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate----0.620kg

5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

10	Case No.:5/9/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/01646/AM07/	RLA File :05/24/040/00937/AM07/	Lic.No/Date:0510199268 09.02.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product 3,4 Dihydroxy-4-Oxo-6Acetoxy-7Methoxyquinazole under para 4.7 of HBP. The Committee decided to forward the complete set of application to the Technical Authority for their comments. The case was accordingly deferred for four weeks.			

11	Case No.:4/9/82-ALC4/2007	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/01644/AM07/	RLA File :03/94/040/01206/AM07/	Lic.No/Date:0310419586 14.02.2007	Defer Date:31.07.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Losartan Potassium USP under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.

12	Case No.: 6/9/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/01728/AM07/	RLA File :09/24/040/00488/AM07/	Lic.No/Date:0910029504 01.03.2007	Defer Date:31.07.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefdinir under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

13	Case No.: 7/9/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/01730/AM07/	RLA File :03/94/040/01369/AM07/	Lic.No/Date:0310421609 01.03.2007	Defer Date:31.07.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Rangtetra Bolus 66MG under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

14	Case No.: 8/9/82-ALC4/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Rejected
	HQ File :01/82/050/01745/AM07/	RLA File :04/24/040/00458/AM07/	Lic.No/Date:0410088065 05.03.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Phenylephrine HCL under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the manufacturing of Phenylephrine Base is done by utilizing the input Phenylephrine HCL, but in this case the firm has opted reverse chemistry i.e. they have proposed to manufacture Phenylephrine HCL by utilizing I-Phenylephrine Base. The Committee, therefore, decided to reject the case.

RLA concerned may take further necessary action including cancellation of Advance licence under para 4.7 of HBP as per above decision of Norms Committee.

15	Case No.:9/9/82-ALC4/2007	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01748/AM07/	RLA File :05/24/040/00999/AM07/	Lic.No/Date:0510200427 05.03.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-VI as the export product pertains to Food and Food products.			

16	Case No.:10/9/82-ALC4/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01751/AM07/	RLA File :03/94/040/01190/AM07/	Lic.No/Date:0310421957 06.03.2007	Defer Date:
	Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Amiodarone HCL under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/102/2006-PI-III dated 18.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export product: Amiodarone Hcl-----1Kg. Import items: 1. 2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl)---1.04Kg/Kg. 2. Iso Propyl Alcolol-----0.75Kg/Kg. 3. Toluene-----1.95Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.			

17	Case No.:11/9/82-ALC4/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01752/AM07/	RLA File :03/94/040/01244/AM07/	Lic.No/Date:0310421958 06.03.2007	Defer Date:
	Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Perindopril Erbumine under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/102/2006-PI-III dated 18.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export product: Perindopril Erbumin-----1Kg. Import items: 1. 2(S)-Indoline-2 Carboxylic Acid-----1.50Kg/Kg. 2. Methanol-----1.43Kg/Kg. 3. Rhodium Powder-----0.001Kg/Kg. 4. Toluene-----3.22Kg/Kg. 5. Methylene chloride-----15.19Kg/Kg. 6. L-Norvaline-----3.900Kg/Kg. 7. 5% Palladium on carbon-----0.20Kg/Kg. 8. Acetonitrile-----3.57Kg/Kg. 9. Dibenzoly-L-tartaric acid---Neither given earlier nor shown now in either chemistry or material balance. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.			

18	Case No.:12/9/82-ALC4/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01753/AM07/	RLA File :03/94/040/01245/AM07/	Lic.No/Date:0310421959 06.03.2007	Defer Date:

Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Lercanidipine under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/253/2006-PI-III dated 18.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less.

Export product:

Lercanidipine-----1Kg.

Import items:

1. 3,3-diphenyl propylamine-----1.19Kg/Kg.

2. Tetrahydrofuran-----2.90Kg/Kg.

3. Methylene chloride-----4.88Kg/Kg.

4. 1-chloro-2 Methyl-2 propanol-----0.507Kg/Kg.

5. Isopropyl acetate-----6.83Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.

19	Case No.:13/9/82-ALC4/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01755/AM07/	RLA File :03/94/040/01306/AM07/	Lic.No/Date:0310421961 06.03.2007	Defer Date:

Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Olmesartan Medoxomill under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/243/2006-PI-III dated 05.12.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less.

Export product:

Olmesartan Medoxomill-----1Kg.

Import items:

1. 4-(10Hydroxy-1-Ethyl)-2-Propyl-1H-Imidazole-5-Carboxylic Acid Ethyl Ester 97%-1.184Kg/Kg.

2. 5-(4-(Bromomethyl)1,1-Biphenyl)-2YL

Triphenyl-1-H-Tetraole 95%-----2.75Kg/Kg.

3. 4-chlromethyl-5-methyl-1,

3-Dioxalen-2-one 95%-----0.93Kg/Kg.

4. Dimethyl Formamide-----6.72Kg/Kg.

5. THF-----3.43Kg/Kg.

6. Potassium Carbonate-----0.87Kg/Kg.

7. Toluene-----2.41Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms.

20	Case No.:25/9/82-ALC4/2007	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/00007/AM08/	RLA File :22/24/040/00298/AM07/	Lic.No/Date:2210006559 07.03.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

21	Case No.:14/9/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01780/AM07/	RLA File :03/95/040/01393/AM07/	Lic.No/Date:0310422500 09.03.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of Norms for the export product 7-ADCA under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-35 published vide Public Notice No.2 dated 19.04.2007.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

22	Case No.: 45/9/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/01781/AM07/	RLA File :03/95/040/01384/AM07/	Lic.No/Date:0310422503 09.03.2007	Defer Date:31.07.2007
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.				

23	Case No.: 15/9/82-ALC4/2007	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/82/050/01817/AM07/	RLA File :03/94/040/01358/AM07/	Lic.No/Date:0310423442 16.03.2007	Defer Date:
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Noscapine HCL BP/USP/EP under para 4.7 of HBP. The representative of PI Division informed that the Committee may decide as per Norms Committee Meeting No.11/2002 dated 20.06.2001, to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export product: Noscapine HCL BP 93-----1Kg. Import item: Noscapine Base-----0.9Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.				

24	Case No.: 43/9/82-ALC4/2007	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/01818/AM07/	RLA File :03/94/040/01416/AM07/	Lic.No/Date:0310423486 16.03.2007	Defer Date:14.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 6 weeks. The Committee, accordingly, decided to defer the case for six weeks.			

25	Case No.: 16/9/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/82/050/01832/AM07/	RLA File :03/95/040/01543/AM07/	Lic.No/Date:0310423580 20.03.2007	Defer Date:
	Decision :The Committee considered the case as per agenda for ratification of Norms for the export product Cephalexin Monohydrate under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

26	Case No.: 17/9/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/01837/AM07/	RLA File :03/94/040/01468/AM07/	Lic.No/Date:0310423777 21.03.2007	Defer Date:14.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Exemestane under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 6 weeks. The Committee, accordingly, decided to defer the case for six weeks.			

27	Case No.: 18/9/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
----	------------------------------------	---------------------------------------	---	---------------------------------

HQ File :01/82/050/01843/AM07/	RLA File :09/24/040/00499/AM07/	Lic.No/Date:0910029738 22.03.2007	Defer Date:
Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Sertraline Hcl under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/16/2007-PI-III dated 17.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export product: Sertraline Hcl -----1Kg. Import items: 1. N-(4-(3,4-Dichlorophenyl)-3,4-dihydro-1 (2H)-Naphthalenylidene) methalamine-----3.27Kg/Kg. 2. D(-)Mandalic acid-----0.392Kg/Kg. 3. Sodium Borohydride-----0.331Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms.			

28	Case No.:19/9/82-ALC4/2007	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/01846/AM07/	RLA File :09/24/040/00523/AM07/	Lic.No/Date:0910029739 22.03.2007	Defer Date:14.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Carvedilol under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 6 weeks. The Committee, accordingly, decided to defer the case for six weeks.			

29	Case No.:46/9/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/01852/AM07/	RLA File :03/95/040/01580/AM07/	Lic.No/Date:0310424040 22.03.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of Norms for the export product Cephalexin Monohydrate under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

30	Case No.:20/9/82-ALC4/2007	Party Name:CONCORD BIOTECH LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/01863/AM07/	RLA File :08/24/040/00356/AM07/	Lic.No/Date:0810063862 26.03.2007	Defer Date:14.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Vamcomycin Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 6 weeks. The Committee, accordingly, decided to defer the case for six weeks.			

31	Case No.:22/9/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/01894/AM07/	RLA File :03/94/040/01500/AM07/	Lic.No/Date:0310424681 28.03.2007	Defer Date:14.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Tylocip Powder 20%/Tylosin Soluble Powder 20% w/w under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 6 weeks. The Committee, accordingly, decided to defer the case for six weeks.			

32	Case No.:23/9/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/01901/AM07/	RLA File :03/95/040/01622/AM07/	Lic.No/Date:0310424915 29.03.2007	Defer Date:14.08.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 6 weeks. The Committee, accordingly, decided to defer the case for six weeks.

33	Case No.: 24/9/82-ALC4/2007	Party Name:MERCK LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/82/050/01907/AM07/	RLA File :03/95/040/01596/AM07/	Lic.No/Date:0310424986 29.03.2007	Defer Date:
	Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Thiamine Disulfide under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/274/2006-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export Product: Thiamine Disulfide-----1Kg. Import items: 1. Thiamine Hcl Import Items/BP/USP (Vitamin B1 Hcl)---1.4199Kg/Kg. 2. Sodium Hydroxide Pellets-----0.4634Kg/Kg. 3. Potassium Hexacyanoferrate (III) GR-----0.0022Kg/Kg. 4. Hydrochloric Acid fuming 37%-----0.3356Kg/Kg 5. Hydrogen peroxide solution 35% extra pure-----0.2157Kg/Kg. 6. Acetone-----0.8702Ltrs/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.			

34	Case No.: 26/9/82-ALC4/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/00010/AM08/	RLA File :09/24/040/00555/AM07/	Lic.No/Date:0910029933 10.04.2007	Defer Date:31.07.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product 2-Chloro methyl-3-methyl-4-(2,2,2-trifluoro ethoxy) Pyridine HCL under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.

35	Case No.:8/6/83-ALC1/2007	Party Name:R L FINE CHEM	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/83/050/00123/AM08/	RLA File :07/24/040/00021/AM08/	Lic.No/Date:0710051273 17.04.2007	Defer Date:14.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Methane Sulfonate of 10.11.Dihydro-N,N Betatrimethyl 5H under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 6 weeks. The Committee, accordingly, decided to defer the case for six weeks.			

36	Case No.:27/9/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/00027/AM08/	RLA File :05/24/040/00082/AM08/	Lic.No/Date:0510203211 03.05.2007	Defer Date:

Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Simvastatin under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/224/2006-PI-III dated 05.12.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less.

Export Product:

Simvastatin-----1Kg.

Import items:

1. Lovastatin-----1.648Kg/Kg.
2. Acetone-----1.042Kg/Kg.
3. Activated Carbon-----0.035Kg/Kg.
4. Cychlohexane-----1.33Kg/Kg
5. Cyclopropylamine-----1.23Kg/Kg.
6. Methanol-----19.82Kg/Kg.
7. N.Butyl Lithium-----2.382Kg/Kg.
8. Pyrrolidine-----1.53Kg/Kg.
9. Tetrahydrofuran-----6.58Kg/Kg.
10. Caustic flakes-----1.484Kg/Kg.
11. Iodine-----0.63Kg/Kg.
12. Ethyl acetate-----4.49Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.

37	Case No.:28/9/82-ALC4/2007	Party Name:MEDREICH LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/00034/AM08/	RLA File :07/24/040/00092/AM08/	Lic.No/Date:0710051646 14.05.2007	Defer Date:

Decision :The case was considered by the Committee as per agenda for ratification of norms for the export product Paracetamol 250mg + Ibuprofen 200mg Capsules under para 4.7 of HBP.

The Committee decided to ratify the norms as per details below or as applied for whichever is less.

Export product:

Paracetamol 250mg + Ibuprofen 200mg Capsules

Import items:

1. Paracetamol Crystals BP/USP/EP -----255mg/capsule

2. Ibuprofen BP/USP/EP-----204mg/capsule

3. Sodium Stearyl Fumarate-----Not shown in DML(Not allowed)

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.

38	Case No.:29/9/82-ALC4/2007	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/00039/AM08/	RLA File :05/24/040/01075/AM07/	Lic.No/Date:0510203751 16.05.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Camptothecin 5H under para 4.7 of HBP. The Committee decided to forward the complete set of application to Department of Ayush. The Committee, accordingly, decided to defer the case for four weeks.			

39	Case No.:47/9/82-ALC4/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/00036/AM08/	RLA File :03/94/040/01456/AM07/	Lic.No/Date:0310429589 16.05.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

40	Case No.:30/9/82-ALC4/2007	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/00040/AM08/	RLA File :05/24/040/00110/AM08/	Lic.No/Date:0510203862 18.05.2007	Defer Date:

Decision :The case was considered by the Committee as per agenda for ratification of Norms for the export product Inokain Eye Drops 0.4% Solution (Vials 5ml No.1) under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/1/2007-PI-III dated 28.02.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less.

Export Product:

Inokain Eye Drops 0.4% solution (Vial 5ml No.1)---1No.

Import item:

1. Benoxinate Hcl-----0.021gm/5 ml vial

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.

41	Case No.: 31/9/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/00042/AM08/	RLA File :34/24/040/00031/AM08/	Lic.No/Date:3410018811 21.05.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefepime (For Injection USP) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

42	Case No.: 32/9/82-ALC4/2007	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/00043/AM08/	RLA File :05/24/040/00093/AM08/	Lic.No/Date:0510203946 22.05.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Yohimbine Hydrochloride USP under para 4.7 of HBP. The Committee decided to forward the complete set of application to Department of Ayush and DC(SSI) for their comments. Accordingly, it was decided to defer the case for four weeks.			

43	Case No.: 33/9/82-ALC4/2007	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Transferred to Different Section
	HQ File :01/82/050/00044/AM08/	RLA File :05/24/040/00826/AM07/	Lic.No/Date:0510203948 22.05.2007	Defer Date:
Decision : The Committee decided to transfer the case to DES-VI section as the export product pertains to Food products.				

44	Case No.: 34/9/82-ALC4/2007	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Deffered and Re-indexed
	HQ File :01/82/050/00045/AM08/	RLA File :03/94/040/00082/AM08/	Lic.No/Date:0310430135 22.05.2007	Defer Date:17.07.2007
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Prednisolone Solution for Injection 30mg/1ml under para 4.7 of HBP. The Committee noted that various cases of this form for ratification of norms under para 4.7 of HBP. for the abovesaid export product has been closed because the specification of the export product indicated by the firm in their application does not tally with the specification given in DML. Further, the firm was called for personal hearing before the Norms Committee, but no representative of the firm came for personal hearing. Now the Committee noticed that the firm has requested for personal hearing to explain their case. The Committee, therefore, decided to call for the firm for personal hearing on 17.07.2007 at 2.30PM. Accordingly, all the cases of the firm which were decided to close, may be re-listed on the same day.				

45	Case No.: 35/9/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
	HQ File :01/82/050/00051/AM08/	RLA File :34/24/040/00035/AM08/	Lic.No/Date:3410018854 28.05.2007	Defer Date:14.08.2007
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Methane Azithromycin Step-3 under para 4.7 of HBP. The Committee decided to call for the complete chemical description of the export product form the firm. It was, accordingly, decided to defer the case for six weeks.				

46	Case No.: 36/9/82-ALC4/2007	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Deferred
----	------------------------------------	--	---	---------------------------------

	HQ File :01/82/050/00058/AM08/	RLA File :03/95/040/00142/AM08/	Lic.No/Date:0310430925 29.05.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Vicks Veporub (in packs) under para 4.7 of HBP. The Committee decided to forward the complete set of application to DC(SSl) for their comments. It was, accordingly, decided to defer the case for four weeks.			

	Case No.:37/9/82-ALC4/2007	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
47	HQ File :01/82/050/00059/AM08/	RLA File :03/95/040/00075/AM08/	Lic.No/Date:0310430926 29.05.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Vicks Veporub (in packs) under para 4.7 of HBP. The Committee decided to forward the complete set of application to DC(SSl) for their comments. It was, accordingly, decided to defer the case for six weeks.			

	Case No.:38/9/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
48	HQ File :01/82/050/00061/AM08/	RLA File :34/24/040/00039/AM08/	Lic.No/Date:3410018874 01.06.2007	Defer Date:31.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Clarithromycin USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

49	Case No.:42/9/82-ALC4/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Approved
	HQ File :01/82/050/00078/AM08/	RLA File :03/94/040/01427/AM07/	Lic.No/Date:0310431464 01.06.2007	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

50	Case No.:39/9/82-ALC4/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
	HQ File :01/82/050/00065/AM08/	RLA File :03/95/040/00157/AM08/	Lic.No/Date:0310431490 04.06.2007	Defer Date:31.07.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Flu Strength Hot Lemon Powders 5 gm Sachet under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

51	Case No.:40/9/82-ALC4/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status:Case Deferred
----	-----------------------------------	------------------------------	---	---------------------------------

HQ File :01/82/050/00066/AM08/	RLA File :03/95/040/00161/AM08/	Lic.No/Date:0310431494 04.06.2007	Defer Date:31.07.2007
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Hot Lemon Cold Relief Powders 5 gm Sachet under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for 4 weeks. The Committee, accordingly, decided to defer the case for four weeks.			

52	Case No.: 41/9/82-ALC4/2007	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:9/82-ALC4/2007 03.07.2007	Status: Case Approved
	HQ File :01/82/050/00068/AM08/	RLA File :03/94/040/00222/AM08/	Lic.No/Date:0310431837 06.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ipecacuanha Extract under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. These norms were suggested in technical report dated 31.03.2005 prepared in DGFT in consultation with Technical Authorities. Export product: Ipecacuanha Extract BP/USP-----1Kg. Import item: Ipecacuanha Roots-----4.10Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Date:13.07.2007
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer

Minutes of the Norms Committee Meeting No. 09/08 held on 03.07.07 under the Chairmanship of Shri Sanjay Rastogi, Export Commissioner.

The Committee first considered the minutes of the NC Meeting No. 08/08 held on 28.06.07 for confirmation and confirmed and adopted the same.

Case No.A-134	M/S Lupin Ltd
Meeting No.09/08	File No.01/82/50/1819/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1486/AM'07
Advance licence No.0310423511 Dated 16.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 7-ADCA under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-35 published vide Public Notice No.2 dated 19.04.2007. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-135	M/S KDL Biotech Ltd
Meeting No.09/08	File No.01/83/50/358/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1402/AM'07
Advance licence No.0310429785 Dated 17.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cefadroxil BP/USP/EP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, accordingly, decided to defer the case for four weeks.	

Case No.A-136	M/S Promed Exports Pvt. Ltd.
Meeting No.09/08	File No.01/83/50/1074/AM'07/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/769/AM'07
Advance licence No.0510197053 Dated 29.12.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Inokain Eye Drops 0.4% Solution (Vials 5ml No.1) under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/1/2007-PI-III dated 28.02.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export Product: Inokain Eye Drops 0.4% solution (Vial 5ml No.1)---1No. Import item: 1. Benoxinate Hcl-----0.021gm/5 ml vial RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.	

Case No.A-137	M/S Lupin Ltd
Meeting No.09/08	File No.01/83/50/51/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1594/AM'07
Advance licence No.0310425912 Dated 09.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cephalexin Monohydrate under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007.	

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-138	M/S Lupin Ltd
Meeting No.09/08	File No.01/83/50/177/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/54/AM'08
Advance licence No.0310427685 Dated 24.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 7-ADCA under para 4.7 of HBP. The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-139	M/S Lupin Ltd
Meeting No.09/08	File No.01/83/50/50/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1595/AM'07
Advance licence No.0310425910 Dated 09.04.2007	
The Committee decided to transfer the case to DES-IV Section as the export product is Chemical item.	

Case No.A-140	M/S Nicholas Piramal India Ltd
---------------	--------------------------------

Meeting No.09/08	File No.01/83/50/369/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1471/AM'07
Advance licence No.0310430058 Dated 21.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Ultrazyme Tablet (7458X) under para 4.7 of HBP. The Committee decided to forward the complete set of application to Department of Bio Technology. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-141	M/S Kajay Remedies Pvt. Ltd.
Meeting No.09/08	File No.01/83/50/91/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1527/AM'07
Advance licence No.0310426188 Dated 10.04.2007	
The Committee decided to transfer the case to DES-IV as the export product is Chemical item.	

Case No.A-142	M/S Nicholas Piramal India Ltd
Meeting No.09/08	File No.01/83/50/370/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1389/AM'07
Advance licence No.0310430066 Dated 21.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Concept Quick Unit Dose Solution (9247X) under para 4.7 of HBP. The Committee decided to forward the complete set of application to Department of Bio Technology. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-143	M/S IPCA Laboratories Ltd
Meeting No.09/08	File No.01/83/50/27/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1455/AM'07
Advance licence No.0310425418 Dated 02.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 6-Methoxy-2-Naphthaldehyde under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-144	M/S KDL Biotech Ltd
Meeting No.09/08	File No.01/83/50/427/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1401/AM'07
Advance licence No.0310430871 Dated 29.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cefadroxil BP/USP/EP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for 4 weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-145	M/S KDL Biotech Ltd
Meeting No.09/08	File No.01/83/50/348/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1433/AM'07
Advance licence No.0310429686 Dated 17.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Immobilised Pencillin G Amidase (Enzyme) under para 4.7 of HBP. The Committee decided to forward the complete set of application to Department of Bio-technology for their comments. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-146	M/S KDL Biotech Ltd
Meeting No.09/08	File No.01/83/50/355/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1457/AM'07
Advance licence No.0310429750 Dated 17.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Ampicillin Trihydrate Import Items/USP/EP under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at SI.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied for by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-147	M/S KDL Biotech Ltd
Meeting No.09/08	File No.01/83/50/357/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1400/AM'07
Advance licence No.0310429783 Dated 17.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cefadroxil BP/USP/EP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-148	M/S Midas Care Pharmaceutical Pvt. Ltd.
Meeting No.09/08	File No.01/83/50/404/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/78/AM'08
Advance licence No.0310430644 Dated 25.05.2007	
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical sector.	

Case No.A-149	M/S Morepen Laboratories Ltd
Meeting No.09/08	File No.01/83/50/239/AM'08/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/80/AM'08
Advance licence No.0510203207 Dated 03.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Montelukast Sodium Min Assay 97% under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.

Case No.A-150	M/S Gracure Pharmaceuticals Ltd.
Meeting No.09/08	File No.01/82/162/786/AM'07/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/112/AM'07
Advance licence No.0510185320 Dated 22.06.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Daxy 200 Tabs under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-151	M/S Lupin Ltd.
Meeting No.9/08	F.No.01/83/50/533/AM08
Date: 3.7.2007	RLA F.No.03/95/40/234/AM'08
Advance licence No.0310432279 Dated 11.06.2007	
The case was considered by the Committee as per agenda for ratification of Norms for the export product Cefixime Trihydrate under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/22/2007-PI-III dated 24.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less.	

Export Product:
Cefixime Trihydrate-----1Kg.

Import items:

Sl.No.	Description of item	Quantity allowed
1.	GCLE	1.555Kg/Kg.
2.	PGTA Disodium	0.020Kg/Kg.
3.	DATMA	0.923Kg/Kg.
4.	Methanol	3.69Kg/Kg.
5.	Methylene chloride	16.57Kg/Kg.
6.	Dimethyl formamide	0.49Kg/Kg.
7.	Ethyl acetate	5.98Kg/Kg.
8.	MIBK	0.42Kg/Kg.
9.	Dimethylamine	0.62Kg/Kg.
10.	Formaldehyde	1.7419Kg/Kg.
11.	N-methyl morpholine	0.12Kg/Kg.
12.	Activated Carbon	0.100Kg/Kg.
13.	Ammonia	0.65Kg/Kg.
14.	Celite	Not a raw material
15.	Phosphorus pentachloride	0.88Kg/Kg.
16.	Sodium bicarbonate	0.6471Kg/Kg.
17.	Sodium Carbonate	0.2686Kg./Kg.
18.	Sodium hydrosulphite	0.001Kg/Kg.
19.	Triphenyl phosphine	1.22Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.

Meeting No.09/08	File No.01/83/50/456/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/187/AM'08
Advance licence No.0310431079 Dated 30.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-153	M/S Neuland Laboratories Ltd.
Meeting No.09/08	File No.01/83/50/1337/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/513/AM'07
Advance licence No.0910029660 Dated 14.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Moxifloxacin Hydrochloride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-154	M/S KDL Biotech Ltd.
Meeting No.09/08	File No.01/83/50/338/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1095/AM'07
Advance licence No.0310429585 Dated 16.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cefadroxil under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.

Case No.A-155	M/S Lupin Ltd.
Meeting No.09/08	File No.01/82/50/37/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1639/AM'07
Advance licence No.0310425483 Dated 03.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cephalexin Monohydrate under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of the HBP as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007. RLA concerned may take further necessary action under para 4.7 of HBP as per the above decision of Norms Committee.	

Case No.A-156	M/S KDL Biotech Ltd.
Meeting No.09/08	File No.01/83/50/347/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/1432/AM'07
Advance licence No.0310429683 Dated 17.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Immobilised Penicillin-G Amidase (Enzyme) under para 4.7 of HBP.	

The committee decided to forward the complete set of application to Department of Biotechnology. Accordingly, it was decided to defer the case for four weeks.

Case No.A-157	M/S Cipla Ltd.
Meeting No.09/08	File No.01/82/50/863/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/415/AM'07
Advance licence No.0310390107 Dated 19.07.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Equine Butazone Granules/Phenylbutzone Granules under para 4.7 of HBP. It was decided to await reply from the firm and defer the case for four weeks.	

Case No.A-158	M/S Gland Pharma
Meeting No.09/08	File No.01/82/50/1461/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/212/AM'07
Advance licence No.0910027489 Dated 08.09.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Oxycloin Injection under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for two weeks. Accordingly, it was decided to defer the case for two weeks.	

Case No.A-159	M/S Gulf Oil Corporation Ltd.
Meeting No.09/08	File No.01/82/50/47/AM'08/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/538/AM'07
Advance licence No.0910028240 Dated 17.11.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Fexofenadine Hydrochloride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-160	M/S Honest Bio Vet. Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1761/AM'07/DES-III
Date: 03.07.2007	RLA F.No.08/24/40/304/AM'07
Advance licence No.0810062375 Dated 12.01.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 3-Chloroperoxybenzoic Acid under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-161	M/S Cipla Ltd.															
Meeting No.09/08	File No.01/82/50/1794/AM'07/DES-III															
Date: 03.07.2007	RLA F.No.03/94/40//2121/AM'07															
Advance licence No.0310418218 Dated 02.02.2007																
The Committee considered the case as per agenda for ratification of Norms for the export product Beclate Aquanase Nasal Sprey (50 mcg/150 MD under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 as per details below or as applied for whichever is lower. Export Product: Beclate Aquanase Nasal Spray (50mcg/150 MD) Import items: <table><tr><th>Sl.No.</th><th>Description of import item</th><th>Quantity allowed</th></tr><tr><td>1.</td><td>Beclomethasone Dipropionate</td><td>Net to Net</td></tr><tr><td>2.</td><td>Vials 10ml amber coloured glass (component)</td><td>Net to Net with accountability clause</td></tr><tr><td>3.</td><td>Pump Vol., 0.05ml 20mm crimp (component)</td><td>Net to Net with accountability clause</td></tr><tr><td>4.</td><td>Applicator Nasal Spray EGS (component)</td><td>Net to Net with accountability clause.</td></tr></table> RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.		Sl.No.	Description of import item	Quantity allowed	1.	Beclomethasone Dipropionate	Net to Net	2.	Vials 10ml amber coloured glass (component)	Net to Net with accountability clause	3.	Pump Vol., 0.05ml 20mm crimp (component)	Net to Net with accountability clause	4.	Applicator Nasal Spray EGS (component)	Net to Net with accountability clause.
Sl.No.	Description of import item	Quantity allowed														
1.	Beclomethasone Dipropionate	Net to Net														
2.	Vials 10ml amber coloured glass (component)	Net to Net with accountability clause														
3.	Pump Vol., 0.05ml 20mm crimp (component)	Net to Net with accountability clause														
4.	Applicator Nasal Spray EGS (component)	Net to Net with accountability clause.														

Case No.A-162	M/S Cipla Ltd.
Meeting No.09/08	File No.01/82/50/168/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/17/AM'07

Advance licence No.0310426065 Dated 10.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Triomune 30/ Lamivudine, Stavudine and nevirapine Tablet and Triomune 40/ Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-163	M/S Cipla Ltd.
Meeting No.09/08	File No.01/82/162/169/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/250/AM'08
Advance licence No.0310432136 Dated 08.06.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Stavir 15mg, 20mg, 30mg and 40mg capsules and Lamivir S30 and S40 Tablets under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-164	M/S Anus Laboratories Ltd.
Meeting No.09/08	File No.01/82/50/886/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/411/AM'07
Advance licence No.0910028963 Dated 10.01.2007	
The Committee decided to transfer the case to DES-IV Section as the export product pertains to chemical sector.	

Case No.A-165	M/S Anthea Aromatics Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/352/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/120/AM'08
Advance licence No.0310429730 Dated 17.05.2007	
The Committee decided to transfer the case to DES-IV as the item of export pertains to Chemical sector.	

Case No.A-166	M/S Glenmark Pharmaceuticals Ltd
Meeting No.09/08	File No.01/82/50/101/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/94/40/6/AM'08
Advance licence No.0310426499 Dated 12.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Amiodarone Hcl under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/127/2006-PI-III dated 14.08.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export Product: Amiodarone Hcl-----1Kg. Import item: 1. 2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl)---1.04Kg/Kg. 2. Iso Propyl Alcohol-----0.75Kg/Kg. 3. Toluene-----1.95Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.	

Case No.A-167	M/S DSM Anti-Infectives India Ltd
Meeting No.09/08	File No.01/82/50/55/AM'08/DES-III
Date: 03.07.2007	RLA F.No.22/21/41/85/AM'05
Advance licence No.2210006462 Dated 02.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium (6APA Route) under para 4.7 of HBP. The Committee in light of the report of the Depts. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from 6 APA Stage----1kg Import items 6. 6-APA-----0.490kg 7. Acetone-----0.0034kg 8. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 9. Methylene chloride/Ethyl Acetate----0.620kg 10. 2-Ethyl Hexanoic Acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-168	M/S Ranbaxy Laboratories Ltd
Meeting No.09/08	File No.01/82/50/167/AM'08/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/49/AM'08
Advance licence No.0510202775 Dated 20.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Pravastatin Sodium under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/171/2006-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is less. Export Product: Pravastatin Sodium-----1Kg. Import items: 1. Compactin-----1.47Kg/Kg. 2. Anti Form SAG-71-----0.05Kg/Kg. 3. Acetonitrile-----7.17Kg/Kg. 4. Acetone-----3.92Kg/Kg 5. Activated Carbon-----0.100Kg/Kg. 6. Methanol-----1.05Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of the Norms Committee.	

Case No.A-169	M/S Unimark Remedies Ltd.
Meeting No.09/08	File No.01/82/50/1207/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/934/AM'07
Advance licence No.0310416945	

Dated 23.01.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Ethyl-1,4 Dihydro-7-Methyl-4-one-1,8-Napthyridine-3-Carboxylate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-170	M/S Unimark Remedies Ltd.
Meeting No.09/08	File No.01/82/50/1206/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/502/AM'07
Advance licence No.0310416918 Dated 23.01.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cefprozil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-171	M/S Riddhi Pharma
Meeting No.09/08	File No.01/82/50/1360/AM'07/DES-III
Date: 03.07.2007	RLA F.No.34/24/40/282/AM'07
Advance licence No.3410018343 Dated 20.03.2007	
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.A-172	M/S Salicylates & Chemicals P. Ltd.
Meeting No.09/08	File No.01/82/50/82/AM'08/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/547/AM'07
Advance licence No.0910029932 Dated 10.04.2007	
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.A-173	M/S Unichem Laboratories Ltd.
Meeting No.09/08	File No.01/82/50/453/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/143/AM'08
Advance licence No.0310431069 Dated 30.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Amlodipine Maleate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-174	M/S DSM Anti-Infectives India Ltd.
Meeting No.09/08	File No.01/82/50/65/AM'08/DES-III

Date: 03.07.2007	RLA F.No.22/24/40/304/AM'07
Advance licence No.2210006541 Dated 27.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Ampicillin Trihydrate (Pen G Route) under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied for whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-175	M/S Ranbaxy Laboratories Ltd.
Meeting No.09/08	File No.01/82/50/1279/AM'07/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/975/AM'07
Advance licence No.0510200110 Dated 27.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Ramipril under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-176	M/S Ranbaxy Laboratories Ltd.
Meeting No.09/08	File No.01/82/50/1280/AM'07/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/964/AM'07

Advance licence No.0510200111 Dated 27.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Lisinopril Tablets 5Mg. under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-177	M/S Satya Deeptha Pharmaceuticals Ltd.
Meeting No.09/08	File No.01/82/50/1234/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/430/AM'07
Advance licence No.0910029303 Dated 12.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 1,1-Cyclohexane Diacetic Acid Anhydride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-178	M/S Satyam Pharma Chem Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1345/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1440/AM'07
Advance licence No.0310423208 Dated 15.03.2007	
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.A-179	M/S Sridhanada Laboratories
Meeting No.09/08	File No.01/82/50/1108/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/398/AM'07
Advance licence No.0910028887 Dated 05.01.2007	
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.A-180	M/S V.V.S. Pharmaceuticals & Chemicals (P) Ltd.
Meeting No.09/08	File No.01/82/50/1322/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/471/AM'07
Advance licence No.0910029577 Dated 08.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Sodium Pas Granual 80% (W/W) under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/197/2006-PI-III dated 18.10.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower. Export Product: Sodium Pas Granuals 80% (W/W)-----1Kg. Import items: 1. Sodium Para Amino Salicylate Powder-----0.808Kg/Kg. 2. Hydroxy Propyl Methyl Cellulose-----3.00Kg/Kg.	

3. Isopropyl alcohol-----0.050Kg/Kg.
4. Eudragit L 100-----0.050Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-181	M/S Rallis India Ltd
Meeting No.09/08	File No.01/82/50/333/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/109/AM'08
Advance licence No.0310429515 Dated 15.05.2007	
The Committee decided to transfer the case to DES-VIII as the export product pertains to Plastic Sector.	

Case No.A-182	M/S Suven Life Sciences Ltd.
Meeting No.09/08	File No.01/82/50/84/AM'08/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/541/AM'07
Advance licence No.0910029935 Dated 10.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 5-Cyano Phthalide under para 4.7 of HBP.	
The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-183	M/S Unichem Laboratories Ltd.
Meeting No.09/08	File No.01/82/50/1388/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1488/AM'07
Advance licence No.0310424905 Dated 29.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Amlodipine Maleate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-184	M/S Shiva Pharmachem Pvt. Ltd
Meeting No.09/08	File No.01/82/50/1344/AM'07/DES-III
Date: 03.07.2007	RLA F.No.34/24/40/285/AM'07
Advance licence No.3410018324 Dated 15.03.2007	
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.A-185	M/S DSM Anti-Infectives India Ltd.
Meeting No.09/08	File No.01/82/50/254/AM'08/DES-III
Date: 03.07.2007	RLA F.No.22/24/40/8/AM'08
Advance licence No.2210006706	

Dated 03.05.2007

The Committee considered the case as per agenda for ratification of Norms for the export product Amoxycillin Trihydrate Pen G Route under para 4.7 of HBP.

The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-58 published vide Public Notice No.58 dated 26.09.2006 or as applied for whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-186	M/S Dalas Biotech Ltd
Meeting No.09/08	File No.01/82/50/223/AM'08/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/1078/AM'07
Advance licence No.0510203062 Dated 27.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 7-Amino-3-Vinyl-3-Cephem-4-Carboxylic Acid Diphenyl Ester HCL (7AVCA) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-187	M/S Rantus Pharma Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1235/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/401/AM'07
Advance licence No.0910029304 Dated 12.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the	

export product Tramadol Crude under para 4.7 of HBP.

The Committee decided to call for the complete specification of the export product showing percentage purity and impurity profiles of the export product from the firm. Accordingly, it was decided to defer the case for six weeks.

Case No.A-188	M/S Surya Pharmaceutical Ltd
Meeting No.09/08	File No.01/82/50/69/AM'08/DES-III
Date: 03.07.2007	RLA F.No.22/24/40/312/AM'07
Advance licence No.2210006594 Dated 19.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cefixime USP under para 4.7 of HBP. The Committee noted that the firm has not given the technical details as well as the copy of Drug Manufacturing licence alongwith their application. The Committee, therefore decided to reject the case and to ask RLA as to how they have issued the licence without the technical details and copy of DML.	

Case No.A-189	M/S DSM Anti-Infectives India Ltd.
Meeting No.09/08	File No.01/82/50/56/AM'08/DES-III
Date: 03.07.2007	RLA F.No.22/21/42/6/AM'05
Advance licence No.2210006467 Dated 02.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Amoxycillin Trihydrate 6APA Route under para 4.7 of HBP.	

The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-57 published vide Public Notice No.58 dated 26.09.2006 or as applied for whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-190	M/S R.L. Fine Chem
Meeting No.09/08	File No.01/82/50/176/AM'08/DES-III
Date: 03.07.2007	RLA F.No.07/24/40/18/AM'08
Advance licence No.0710051369 Dated 23.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Oxo-6,11-Dihydro Dibenzo (B-E) Thiepine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-191	M/S R.L. Fine Chem
Meeting No.09/08	File No.01/82/50/319/AM'08/DES-III
Date: 03.07.2007	RLA F.No.07/24/40/109/AM'08
Advance licence No.0710051658 Dated 15.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Lorazepam BP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he	

sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.

Case No.A-192	M/S Shree Ganesh Remedies Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/243/AM'08/DES-III
Date: 03.07.2007	RLA F.No.34/24/40/166/AM'07
Advance licence No.3410018711 Dated 03.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Di Methyl Amino Isopropyl Chloride Hydrochloride 65% Solution in Water DMIPC-65% under para 4.7 of HBP. The Committee noted that the export product appears to be a Scomet item. The Committee, therefore, decided to advise the firm to obtain Export Licence in the first instance.	

Case No.A-193	M/S DCM Shriram Industries Ltd
Meeting No.09/08	File No.01/82/50/524/AM'08/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/166/AM'08
Advance licence No.0510204918 Dated 14.06.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product D(-)Para Hydroxy Phenyl Glycine Dane Salt under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-194	M/S Dr. Willmar Schwabe India Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/379/AM'08/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/444/AM'07
Advance licence No.0510203950 Dated 22.05.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product White Sugar Unarzneiliche Globuli (Non Medicated) under para 4.7 of HBP and decided to transfer the case to DES-VI since the export product is Food item.	

Case No.A-195	M/S Shiva Pharmachem Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1330/AM'07/DES-III
Date: 03.07.2007	RLA F.No.34/24/40/281/AM'07
Advance licence No.3410018286 Dated 12.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Neodecanoyl Chloride under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.A-196	M/S Shiva Pharmachem Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1341/AM'07/DES-III
Date: 03.07.2007	RLA F.No.34/24/40/284/AM'07
Advance licence No.3410018316 Dated 12.03.2007	

The Committee considered the case as per agenda for ratification of Norms for the export product Isononanoyl Chloride under para 4.7 of HBP.

The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.

Case No.A-197	M/S R.A. Chem Pharma Ltd
Meeting No.09/08	File No.01/82/50/1335/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/463/AM'07
Advance licence No.0910029658 Dated 14.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 2,3,Dichloro Benzoyl Cyanide under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-198	M/S Shilpa Medicare Ltd.
Meeting No.09/08	File No.01/83/50/1382/AM'07/DES-III
Date: 03.07.2007	RLA F.No.07/24/40/879/AM'07
Advance licence No.0710050972 Dated 29.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product N-[B-Ribofuranosyl]-5-Hydroxyimidazole-4-Carboxamide Technical Grade under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he	

sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.

Case No.A-199	M/S DSM Anti-Infectives India Ltd.
Meeting No.09/08	File No.01/82/50/63/AM'08/DES-III
Date: 03.07.2007	RLA F.No.22/24/40/296/AM'07
Advance licence No.2210006483 Dated 13.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product 6-APA (Pen G Route) under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP as per revised SION at Sl.No.A-33 published vide Public Notice No.58 dated 26.09.2006 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-200	M/S DSM Anti-Infectives India Ltd.
Meeting No.09/08	File No.01/82/50/60/AM'08/DES-III
Date: 03.07.2007	RLA F.No.22/21/40/61/AM'06
Advance licence No.2210006479 Dated 08.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.	

Export product
Cloxacillin Sodium from 6 APA Stage----1kg

Import items

6. 6-APA-----0.490kg
7. Acetone-----0.0034kg
8. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

- 3.a) O-chloro Benzaldehyde-----0.5034kg
- 3.b) Hydroxyl Amine Sulphate-----0.3192kg
- 3.c) Methyl Acetoacetate-----0.410kg
- 3.d) Chloroform-----0.270kg
- 3.e) Methylene chloride-----0.0542kg
9. Methylene chloride/Ethyl Acetate----0.620kg
10. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-201	M/S Rashmi Pharma Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1327/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/506/AM'07
Advance licence No.0910029625 Dated 09.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Orlistat Pellets 50% (Tetrahydro Lipstatin Pellets 50%) under para 4.7 of HBP. The Committee decided to forward the complete set of application to PI Division. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-202	M/S Shree Shivshankar Drugs & Pharmaceuticals P. Ltd.
Meeting No.09/08	File No.01/82/50/1323/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1445/AM'07
Advance licence No.0310422458 Dated 08.03.2007	
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

Case No.A-203	M/S Srinu Pharmaceuticals Ltd.
Meeting No.09/08	File No.01/82/50/1306/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/501/AM'07
Advance licence No.0910029522 Dated 02.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Trans-3-(Methanesulfonyloxy Methyl)-4-Fluorophenyl)-1-Methyl Piperidine(Px2) under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/8/2007-PI-III dated 28.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Trans-3-(Methanesulfonyloxy Methyl)-4-Fluorophenyl)-1-Methyl Piperidine(Px2)-----1Kg. Import item: (-)-trans-4-(4-fluoro phenyl)-3-hydroxy methyl-N-Methyl piperidine-----1.016Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-204	M/S RA Chem Pharma Ltd.
Meeting No.09/08	File No.01/82/50/1149/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/432/AM'07
Advance licence No.0910029095 Dated 19.01.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Mebeverine HCL under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-205	M/S RA Chem Pharma Ltd.												
Meeting No.09/08	File No.01/82/50/1336/AM'07/DES-III												
Date: 03.07.2007	RLA F.No.09/24/40/486/AM'07												
Advance licence No.0910029659 Dated 14.03.2007													
The Committee considered the case as per agenda for ratification of Norms for the export product Fexofenadine HCL under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 17.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Fexofenadine Hcl-----1Kg. Import items <table><tr><td>Sl.No.</td><td>Description of item</td><td>Quantity allowed</td></tr><tr><td>1.</td><td>Sodium boro hydride</td><td>0.332Kg/Kg.</td></tr><tr><td>2.</td><td>4-chloro butryl chloride</td><td>1.216Kg/Kg.</td></tr><tr><td></td><td></td><td></td></tr></table>		Sl.No.	Description of item	Quantity allowed	1.	Sodium boro hydride	0.332Kg/Kg.	2.	4-chloro butryl chloride	1.216Kg/Kg.			
Sl.No.	Description of item	Quantity allowed											
1.	Sodium boro hydride	0.332Kg/Kg.											
2.	4-chloro butryl chloride	1.216Kg/Kg.											

3.	Dimethyl sulfoxide	1.12Kg/Kg.
4.	Methylene dichloride	3.00Kg/Kg.
5.	Methanol	4.00Kg/Kg.
6.	Potassium permanganate	1.905Kg/Kg.
7.	Tetrahydrofuran	Not shown in the process
8.	Toluene	6.80Kg/Kg.
9.	Gamma picolene	0.76Kg/Kg.
10.	IPA	1.93Kg/Kg.
11.	Methyl Isobutyl ketone	3.12Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-206	M/S Shri Gayathri Drugs Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1204/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/447/AM'07
Advance licence No.0910029230 Dated 07.02.2007	

The Committee considered the case as per agenda for ratification of Norms for the export product 4-(3,4-Dichloro Phenyl)-3,4-dihydro-1(2H)-Naphthalenone (Tetralone) under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/221/2006-PI-III dated 03.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

4-(3,4-Dichloro Phenyl)-3,4-dihydro-1(2H)-Naphthalenone (Tetralone))-----1Kg.

Import item:

Alpha Naphthol-----0.95Kg./Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-207	M/S Vital Healthcare Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1350/AM'07/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/1544/AM'07
Advance licence No.0310423385 Dated 15.03.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Artemether under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/227/2005-PI-III dated 22.01.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Artemether-----1Kg. Import item: Artemisinin-----1.50Kg./Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-208	M/S Om Shree Pharmachem Ltd
Meeting No.09/08	File No.01/82/50/82/AM'08/DES-III
Date: 03.07.2007	RLA F.No.03/95/40/230/AM'08
Advance licence No.0310432141 Dated 08.06.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Iso Sorbide 5-Mononitrate under para 4.7 of HBP. The Committee noted that no technical details has been given by the firm alongwith the application. The Committee, therefore, decided to call for the technical details from the firm and defer the case for four weeks.	

Case No.A-209	M/S R.L. Fine Chem
Meeting No.09/08	File No.01/83/50/365/AM'08/DES-III
Date: 03.07.2007	RLA F.No.07/24/40/16/AM'08
Advance licence No.0710051274 Dated 17.04.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Nortriptyline Hcl/BP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-210	M/S XL Laboratories Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/934/AM'07/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/681/AM'07
Advance licence No.0510194718 Dated 20.11.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Floxwin-200 Tablets under para 4.7 of HBP. The Committee on the basis of oral comments given by representative of PI Division decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.	

Export Product:

Floxwin-200 Tablets-----1 tablet

Import item:

Ofloxacin USP-----204mg/tablet

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-211	M/S XL Laboratories Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/933/AM'07/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/679/AM'07
Advance licence No.0510194717 Dated 20.11.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Cipfast-500 Tablets under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-212	M/S XL Laboratories Pvt. Ltd.
Meeting No.09/08	File No.01/82/50/1151/AM'07/DES-III
Date: 03.07.2007	RLA F.No.05/24/40/785/AM'07

Advance licence No.0510198209
Dated 22.01.2007

The Committee considered the case as per agenda for ratification of Norms for the export product Evirose-1000 capsules, 100 capsules and 400 capsules under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.

Case No.A-213

M/S Dabur Pharma Ltd.

Meeting No.09/08

File No.01/82/162/831/AM'07/DES-III

Date: 03.07.2007

RLA F.No.05/24/40/487/AM'07

The Committee considered the case as per agenda for fixation of Norms for the export product Buflomedil Hydrochloride under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/75/2005-PI-III dated 26.06.2007 decided to fix the norms under para 4.4.2 of HBP as per details below or as applied for whichever is lower.

Export Product:

Buflomedil Hcl-----1 Kg.

Import item:

1. Pyrrolidine-----0.767Kg/Kg.
2. 4-chlro butyryl chloride-----2.03Kg/Kg.
3. 1,3,5 trimethoxy benzene-----1.24Kg/Kg.
4. Methylene chloride-----1.62Kg/Kg.

RLA concerned may take further necessary action under para 4.4.2 of HBP as per above decision of Norms Committee.

Case No.B-115	M/S Aurbindo Pharma Ltd
Meeting No.09/08	File No.01/82/50/1226/AM'06/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/386/AM'06
Advance licence No.0910025184 Dated 16.01.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Cephalexin Monohydrate under para 4.7 of HBP. The Committee decided to examine this case on file.	

Case No.B-116	M/S Aurbindo Pharma Ltd
Meeting No.09/08	File No.01/82/50/1062/AM'06/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/300/AM'06
Advance licence No.0910024806 Dated 02.12.2005	
The Committee considered the case as per agenda for ratification of Norms for the export product Cephalexin Monohydrate under para 4.7 of HBP. The Committee decided to examine this case on file.	

Case No.B-117	M/S Aarti Industries Ltd
Meeting No.09/08	File No.01/82/162/1864/AM'04/DES-III
Date: 03.07.2007	RLA F.No.03/24/40/1864/AM'04
Advance licence No.0310243197 Dated 22.12.2003	
The Committee considered the case as per agenda for allowing corrections in the decision of Norms Committee Meeting No.39/07 dated 10.01.2007 vide case No.B-1133 and decided to allow the following corrections after due verification. a) Hq. File No to be read as 01/82/162/968/AM'04/DES-III.	

- b) Name & Address of the company to be read as M/S Aarti Industries Ltd, Mumbai.
- c) Licence No. and date to be read as "0310243197 dated 22.12.03.
- d) RLA File No. to be read as 03/24/040/1864/AM04

RLA may be informed accordingly.

Case No.B-118	M/S Biological E Ltd.
Meeting No.09/08	File No.01/82/50/1752/AM'05/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/327/AM'05
Advance licence No.0910021608 Dated 24.01.2005	

The Committee considered the case as per agenda for deletion of condition regarding obtaining the NOC from Central Bureau of Narcotics, Gwalior before import of Noscapine Base.

The Committee noted that Central Bureau of Narcotics, Gwalior vide their letter No.2/3/Tech./2004-3863 dated 10.05.2007 has clarified that Noscapine and Papaverine through derived from opium but these are non narcotic drugs as per the definition under Section 2(xi) read with (xvi) of the Narcotic Drugs and Psychotropic Substances Act, 1985. They have further mentioned that at present no import certificate/export authorization or NOC is necessary for CBN, Gwalior for the said drugs under the NDPS Act or the Rules framed thereunder.

The Committee in the light of the above comments of CBN, Gwalior decided to delete the condition regarding obtaining the NOC from CBN Gwalior. The other condition will remain the same.

RLA concerned may take further necessary action as per above decision of Norms committee.

Case No.B-119	M/S Centaur Chemicals Pvt. Ltd
Meeting No.09/08	File No.01/82/50/875/AM'06/DES-III

Date: 03.07.2007	RLA F.No.03/94/40/855/AM'06
Advance licence No.0310354691 Dated 02.11.2005	
The Committee considered the case as per agenda for ratification of Norms for the export product Clonazepam USP-27 under para 4.7 of HBP. The Committee decided to defer the case and list after 4 weeks.	

Case No.B-120	M/S Ariane Orgachem Pvt. Ltd
Meeting No.09/08	File No.01/87/50/448/AM'07/DES-III File No.01/87/50/662/AM'07/DES-III File No.01/87/50/873/AM'07/DES-III File No.01/87/50/1025/AM'05/DES-III
Date: 03.07.2007	Advance licence No.0310300140 dated 10.08.2006 0310278686 dated 2.7.2004 0310394009 dated 13.4.2005 0310405378 dated 24.10.2006 0310414730 dated 5.1.2007
The Committee considered the case as per agenda for ratification of Norms for the export product Lasamide Furfurylamine Iso Propyl Alcohol under para 4.7 of HBP. The Committee decided to defer the case for four weeks.	

Case No.B-121	M/S Shilpa Medicare Ltd
Meeting No.09/08	File No.01/83/162/566/AM'07/DES-III
Date: 03.07.2007	RLA F.No.07/24/40/285/AM03
Advance licence No.0710015550 Dated 13.08.2002	
The Committee considered the case as per agenda for ratification of Norms for the export product 3a 7b Dioxy Cholanic Acid under para 4.7 of HBP.	

The Committee decided to examine the case on file.

Case No.B-122	M/S Unichem Laboratories Ltd.
Meeting No.09/08	File No.01/83/50/16/AM'05/DES-III
Date: 03.07.2007	RLA F.No.03/24/40/2386/AM'06
Advance licence No.0310253587 Dated 17.02.2004	
The Committee considered the case as per agenda for ratification of Norms for the export product Bisoprolol Fumarte under para 4.7 of HBP. The Committee noted that the firm has requested for personal hearing to explain the case. Accordingly, it was decided to call the firm for personal hearing on 24.07.2007 to explain their case.	

Case No.B-123	M/S Dr. Reddy's Laboratories Ltd
Meeting No.09/08	File No.01/82/50/201/AM'06/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/65/AM'06
The Committee considered the case as per agenda for fixation of Norms for the export product Chlopromazine Tablets from Kg to Nos. under para 4.7 of HBP. The Committee decided to amend the quantity of the export product from 1Kg. to 1 lakh tablets in the decision of Norms Committee Meeting No.44/82 dated 8.2.2006 vide case No.44/14/82. The other terms and conditions shall remain unchanged. RLA concerned may take further necessary action under para 4.4.2 of HBP as per above decision of Norms Committee.	

Case No.B-124	Dr. Reddy's Laboratories Ltd.
Meeting No.09/08	File No.01/82/162/156/AM'07/DES-III
Date: 03.07.2007	RLA F.No.09/24/40/43/AM'07
Adv.Lic. No.0910026141 dated 01.05.2006	

The Committee considered the case as per agenda for fixation of Norms for the export product Moxifloxacin under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/16/2007-PI-III dated 17.05.2007 decided to fix the norms under para 4.7 of HBP as per details below or as applied for whichever is lower.

Export Product:

Moxifloxacin-----1 Kg.

Import item:

- 1 Ethyl (1-Cyclopropyl-6,7 difluoro 8-methoxy-4-Oxo1,4 dihydro-3-quinoline) carboxylate-----1.51Kg/Kg.
2. N-Methyl Pyrildone-----1.075Kg/Kg.
3. 1,8 Diazabicyclo (5.4.0) undec-7-ene-----0.100Kg/Kg.
4. Isopropyl alcohol-----1.24Kg/Kg.
5. Pyridine-2,3-dicarboxylic Acid-----4.86Kg/Kg.
6. 5% Palladium Carbon (50%wet)-----0.200Kg/Kg.
7. D(-)Tartaric Acid-----1.53Kg/Kg.
8. Vitride-----4.99Kg/Kg.
9. Methyl Isobutyl Ketone-----1.08Kg/Kg.
10. Methanol-----9.69Kg/Kg.
11. Dimethyl Formamide-----1.30Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

